

**IN THE INCOME TAX APPELLATE TRIBUNAL
“RAJKOT” BENCH, RAJKOT**

[Conducted through E-Court at Ahmedabad]

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER &
Ms. MADHUMITA ROY, JUDICIAL MEMBER**

आयकर अपील सं./I.T.A. No. 140/Rjt/2021

(निर्धारण वर्ष / Assessment Year : 2018-19)

Asst. Commissioner of Income-tax Central Circle-2, Rajkot	बनाम/ Vs.	Shri Samirbhai Maganbhai Kalariya and Others 501, Shilpa Square, Nr. Jalaram Chikki, 150ft. Ring Road, Indira Chowk, Rajkot
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AAMAS2815G		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

अपीलार्थी ओर से /Appellant by :	Shri Ashish Kumar Pandey, Sr. DR
प्रत्यर्थी की ओर से/Respondent by :	Shri Mehul Ranpura, A.R.

सुनवाई की तारीख / Date of Hearing	24/08/2023
घोषणा की तारीख /Date of Pronouncement	30/08/2023

ORDER

PER Ms. MADHUMITA ROY - JM:

The instant appeal filed at the behest of the Revenue is directed against the order dated 04.08.2021 passed by the Ld. Commissioner of Income Tax (Appeals)-11, Ahmedabad (in short ‘CIT(A)’) arising out of the order dated 27.05.2021 passed by the DCIT/ACIT, CENT-2, Rajkot under Section 143(3)

of the Income Tax Act, 1961, (hereinafter referred to as 'the Act') for Assessment Year 2018-19.

2. At the time of hearing, the Ld. DR submitted that this appeal has been wrongly filed by the Department and hence, withdrawn. Thus, the matter is dismissed as withdrawn.

3. In the result, the appeal of the Revenue is dismissed as withdrawn.

This Order pronounced on 30/08/2023

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER
Ahmedabad; Dated 30/08/2023
S. K. SINHA

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

True Copy

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT,
Ahmedabad
6. गार्ड फाईल / Guard file.

By order/आदेश से,

Deputy/Asstt. Registrar
ITAT, Rajkot